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WP-25435-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 10th OF JULY, 2025

WRIT PETITION No. 25435 of 2025

RAJESH SAHU AND OTHERS

Versus

NATIONAL HIGHWAY AUTHORITY OF INDIA AND OTHERS

Appearance:

Shri Krishana Kumar Gautam - Advocate for petitioners.

Dr. S.S. Chouhan - Government Advocate for respondents No.2 and 3/State.

<u>ORDER</u>

Per. Sanjeev Sachdeva, Acting Chief Justice

Petitioners impugn an award dated 02.06.2025 (Annexure P-8) passed by the respondent No.3 in Case No.055/B-121/25-26 under the National Highways Act, 1956 (hereinafter referred to as "the Act").

- 2. Since petitioners are aggrieved by the award, petitioners have the alternative remedy under Section 3G(6) of the Act, which stipulates that the provisions of the Arbitration and Conciliation Act, 1996 (hereinafter referred to as "the Act of 1996") would be applicable to any award passed.
- 3. In view thereof, the petition is disposed of relegating the petitioners to



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avail of the alternative remedy, as provided under the Act of 1996.

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(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE

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